

WRITTEN ANSWERS TO  
QUESTIONS

**Taking up of Private employment by Retired I.C.S. Officers**

\*332. **Shri C. Janardhanan:**  
**Shri P. C. Adichan:**  
**Shri Vasudevan Nair:**

Will the Minister of Home Affairs be pleased to state:

(a) the number of former members of the Indian Civil Service who, on retirement, have taken service in foreign companies or companies having substantial foreign share-holding;

(b) the number of such ex-ICS officers normally residing in Delhi as representatives of these concerns; and

(c) whether any of these officers have been enlisted by Government as 'contactmen'?

**The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla):** (a) and (b). The information is not available with the Government because retired officers are not required under the rules to furnish reports about their employment and employers or about their place of residence. Only when they wish to accept commercial employment within two years from the date of retirement are they required to obtain prior permission of Government.

(c) No, Sir.

**Commission on Functions of Governors**

\*333. **Shri R. S. Vidyarthi:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government propose to set up any Commission or Committee for the proper elucidation of the conventions implied in the Constitution relating to the functions of the Governors; and

(b) if so, the details thereof?

**The Minister of Home Affairs (Shri Y. B. Chavan):** (a) No, Sir.

(b) Does not arise.

**Tripartite Committee on Bonus**

\*338. **Shri K. Ramani:**  
**Shri Umanath:**  
**Shri Mohammad Ismail:**

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether the Tripartite Committee on Bonus has completed its work;

(b) if so, what has been its outcome; and

(c) if not, when the Committee is likely to submit its report to Government?

**The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra):**

(a) to (c). A Bipartite Committee was constituted by the Standing Labour Committee on the 26th October, 1966, to consider various proposals and alternatives to meet the situation arising from the Supreme Court's judgement declaring certain sections of the Payment of Bonus Act, 1965, as constitutionally invalid. The Committee met twice, but could reach no agreement. The position was reported to the Standing Labour Committee on the 10th May, 1967.

**Parliamentary Committee on Education**

\*339. **Shri Eswara Reddy:**  
**Shri N. R. Laskar:**  
**Shri Shradhkar Supakar:**  
**Shri Liladhar Kotaki:**  
**Shri S. M. Banerjee:**  
**Shri Madhu Limaye:**  
**Shri Mohan Swarup:**  
**Shri Sharda Nand:**  
**Shri J. B. Singh:**  
**Shri Ranjit Singh:**  
**Shri Shri Gopal Saboo:**  
**Shrimati Jyotsna Chanda:**  
**Shri C. K. Bhattacharyya:**  
**Shri Vasudevan Nair:**  
**Shri Indrajit Gupta:**  
**Shri C. Janardhanan:**  
**Shri S. C. Samanta:**  
**Shri A. K. Kisku:**  
**Shri S. N. Maiti:**  
**Shri Tridib Kumar Chaudhuri:**  
**Shri Yashpal Singh:**